

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the control of rents and evictions, and for the lease of vacant premises to Government, in certain areas in the Union territory of Delhi, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri Gopi Krishna Vijaivargiya
2. Shrimati Ammu Swaminadhan
3. Shri Deekinandan Narayan
4. Dr. W. S. Barlingay
5. Shri Awadheshwar Prasad Sinha
6. Babu Gopinath Singh
7. Shri Onkar Nath
8. Shri A. Dharam Das
9. Shri R. S. Doogar
10. Dr. Raj Bahadur Gour
11. Shri Faridul Haq Ansari
12. Shri Anand Chand
13. Shri Mulka Govinda Reddy
14. Mirza Ahmed Ali
15. Shri Govind Ballabh Pant."

12.15 hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE
 HARDSHIP CAUSED TO MEMBERS OF SCHEDULED CASTES BY THE DEMOLITION OF SOME STRUCTURES IN MOTI BAGH**

Shri B. K. Gaikwad (Nasik): Sir, under Rule 197 of the Rules of Procedure and Conduct of Business in Lok Sabha I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

"Hardship caused to members of the Scheduled Castes by the demo-

lition of some structures in Moti Bagh in Delhi."

The Minister of Home Affairs (Pandit G. B. Pant): The Moti Bagh Colony was first established in 1955-56 as a residential colony for Government servants. Soon after the establishment of the colony, a number of unauthorised stalls and other structures used as shops, dairies etc. began coming up. Such structures not only encroached on Government land but created slum conditions. To restrain the growth of these unauthorised constructions, structures of recent origin are removed from time to time. On the 27th August, 1958, some structures which were of recent origin and had been constructed by encroachment on Government land were demolished in Moti Bagh area. The demolition was carried out without making any distinction whatsoever on the basis of caste or creed.

The problem of restraining unauthorised constructions which lead to the creation of insanitary and slum conditions is as urgent as it is acute. A committee consisting of the Chief Commissioner of Delhi, all Members of Parliament from Delhi and others has recently been appointed to go into this problem and make concrete suggestions for its solution.

12.17 hrs.

CLARIFICATION OF REPLIES TO SUPPLEMENTARIES ON STARRED QUESTION NO. 1267

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha): Sir, in reply to a supplementary to Starred Question No. 1267, I stated that the by-products to be manufactured in the By-Product Plant at Rourkela would be coal tar, ammonia liquor and benzol. These are the by-products from the coke ovens. The products which will be produced in the By-Product Plant are intermediate and marketable products like heavy and light tar oils,

[Shri Gajendra Prasad Sinha]

pitch, phenol, naphthalene, anthracene, benzol, pure benzene, pure toluene, zylines, concentrated ammonia liquor, liquor sulphuric acid and phenol products.

I also mentioned that no estimates had been made of the costs of the by-products plant in Bhilai and Durgapur. The correct position is that the by-products plant—coke oven plant, sulphuric acid plant, benzol rectification plant and tar distillation plant—of Durgapur is estimated to cost about Rs. 6.4 crores. Although it is difficult to separate the cost of the by-product plant from the other costs in Bhilai, it could be assumed to be approximately about Rs. 3 to Rs. 4 crores.

12.18 hrs.

BUSINESS OF THE HOUSE

Shrimati Renu Chakravartty (Easirhat): Today in the papers we saw that Shri Feroze Gandhi is pretty ill. We are sorry about it. In view of his illness the discussion, which he is supposed to initiate, obviously will have to be held over. In the circumstances, could we take up the Textile Enquiry Committee's Report in lieu of that discussion?

Mr. Speaker: I was really sorry to learn that he was ill, but I am glad to some extent that he is improving. Last night at about 10 or 10.30, I went to the hospital to find out as to what his condition was. He was sleeping and I did not want to disturb him. So, I asked the persons in charge to report to me from time to time as to how he is progressing. So far, he is on the road to progress. We wish that he will improve and be restored to normal health very soon. I was told by his Private Secretary, who was with him at that time, that he had been talking to him on the subject of his motion. Evidently, Shri Feroze Gandhi was thinking in his mind as to what will happen to his motion. I told his Private Secretary to tell him

that he need not worry himself over this motion and that we shall try to find out a suitable opportunity for it later.

As regards the suggestion made by Shrimati Renu Chakravartty, I shall consider whether those who have given notice of the motion to discuss the Textile Enquiry Committee's Report are ready for a discussion.

Shri Nath Pal (Rajapur): Whereas we very much welcome an early chance to get this Textile Enquiry Committee's Report discussed, I am afraid the notice that we are getting, in view of the decision of the Business Advisory Committee, is too short.

Shrimati Renu Chakravartty: It has been there; it has been admitted.

Mr. Speaker: Let me think about it. Let us hear those persons who have tabled it. The other day it was said that at the fag end of the session, they do not want it to be taken. If it is not the Textile enquiry report, there is something else. We will have other work. I must consult. Shri Asoka Mehta was particular about the Textile enquiry report. He is not here.

Shri Naushir Bharucha (East Khandesh): I have also given notice. I am not ready.

Mr. Speaker: At the fag end of the session, they did not want it to be taken. We shall consider.

Shri M. C. Jain (Kaithal): May I suggest, Sir, that the Report on Company Law Administration be taken up?

Shri S. M. Banerjee (Kanpur): Will find out from the various hon. Members.

Shri S. M. Banerjee (Kanpur): About the Textile enquiry report, if it is not advisable to take it at this time, Shri Tangamani and myself